

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 290/MP/2018**

Subject : Petition under Section 79 (1) (c) read with Section 79 (1) (k) of the Electricity Act, 2003 for allowing Ms/ Power Private Limited to use the dedicated transmission line (Petitioner`s plant to Bharari, Bilaspur Pooling Station of PGCIL) on sharing basis along with other beneficiaries.

Date of Hearing : 19.12.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioners : ACB India Limited

Respondents : SV Power Private Limited and Others

Parties present : Shri Matrugupta Mishra, Advocate for the Petitioner  
Shri Ambuj Dixit, Advocate for the Petitioner

**Record of Proceeding**

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking permission to the Petitioner No. 1 to evacuate its power by utilizing the dedicated transmission line from the Petitioner`s plant to Bharari, Bilaspur Pooling station of PGCIL, on sharing basis along with the Petitioner, the Respondent Nos. 3 and 4. Learned counsel for the Petitioner submitted that the matter was deliberated in the 29<sup>th</sup> Meeting of WR constituents regarding Connectivity and Long-term Open Access application held on 17.8.2018 wherein the Petitioner was advised to approach the Commission for sharing of the dedicated transmission line by the Petitioner No. 1. Accordingly, the Petitioner has filed the present petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies by 4.1.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 18.1.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**